## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 033.

Dated: 4 APR 1995

APPLICATION NO.

992 of 1995.

APPLICANTS: Sri.R. Alexander,

V/S.

RESPONDENTS: The Mir Commodore, Commandant, ASTE, AF, Bangalore-17 and two others.

To

Dr.M.S.Nagaraja, Advocate, No.11, First Cross, Second Floor, Sugatha Complex, Gandhinagar, Bangalore-560 009.

The Director of Public Administration,

(Appellate Authority), Air Head Quarters,

Vayu Bhavan, New Delhi-110 011.

Subject: Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/

Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 27th March, 1995.

Tsched on

15gres 5/4/99

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# CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH.

## DRIGINAL APPLICATION NO. 992/ 1995

MONDAY, THE 27TH DAY OF MARCH, 1995

SHRI V. RAMAKRISHNAN ... MEMBER (A)
SHRI A.N. VUJJANARADHYA ... MEMBER (J)

Shri R. Alexander, S/o Shri Rajendra, Aced 43 years, Residing at No.2, Laxmana Reddy Lane, N.A.L. Road, Murugeshapalyam, Bangalore - 560 017.

Applicant

(By Advocate Dr. M.S. Nagaraja )

Vs.

- 1. The Air Commodore, Commandant, ASTE, AF, Bangalore - 560 017.
- 2. The D.P.A. (Appellate Authority),
   Air Headquarters,
   (Vayu Bhavan),
   New Delhi 110 011.
- The Union of India, by its Secretary, Ministry of Defence, (Air Force), New Delhi - 110 001.

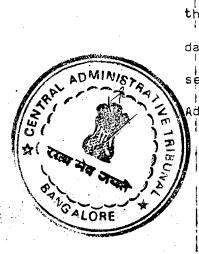
Respondents

### ORDER

### Shri V. Ramakrishnan, Member (A)

We have heard Dr. M.S. Nacaraja for the applicant. We find that soon after the receipt of the orders of the disciplinary authority dated 25.3.94 inflicting on the applicant the penalty of removal from service, the applicant had filed an appeal to the Director of Personnel Administration, Air Headquarters, who is the appellate authority with a

....2/-



detailed appeal dated 15.4.94 as at Annexure A-3. He has also reminded the appellate authority who is impleaded as R.2 by a telegram dated 16.1.95 requesting for an early disposal of the appeal. Or. Nagaraja tells us that the appellate authority has not yet passed any orders on the appeal of the applicant.

- 2. In view of the position brought out above, we direct the D.P.A., Air Headquarters who is the appellate authority (R.2) to dispose of the appeal within two months from the date of receipt of a copy of this order by means of a speaking order and to ensure that the disciplinary authority communicates the decision of the appellate authority to the applicant soon after such decision is taken.
- 3. With the above observations, the application is finally disposed of with no order as to costs.

Si-

( AYHCARANACCUV. M.A.)

( AYHCARANACCUV. M.A.)

( V. RÁMAKŘÍSHNAN MEMBER (A)



Section Officer

Central Administrative Tribuncy

Bangalore Bench

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Bangalore